

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-45(PB)/2018

IN THE MATTER OF:

M/s. Nupur Finvest Pvt. Ltd. APPLICANT / PETITIONER
Vs
Unnati Fortune Holdings Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.02.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant : Mr. P. Nagesh, Adv.


For the Respondent : Mr. Mrinal Bharti, Advocate


ORDER

Learned Counsel for the respondent accepts notice and requests for some time to file reply. Let reply be now filed before the next date of hearing with a copy in advance to the Counsel for the applicant.

Learned Counsel for the respondent also submits that they are trying to settle the matter and the proposal will be sent accordingly.

List the matter on 27th February, 2018 as already fixed.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)